



2026:AHC:44171

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5795 of 2026

Ranveer Singh And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Nitin Kumar Agrawal
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel for the respondent-State and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The only prayer made by the counsel for the petitioners is to direct the respondent no.2 to pass appropriate orders on the application filed by the petitioners for grant of interim relief in Revision No.49 of 2026 (Computerized Case No.C202611000000049 expeditiously.
4. It is argued by counsel for the petitioners that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid application strictly in accordance with law most expeditiously and preferably within a period of six weeks but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 26, 2026

Pramod Tripathi